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Title : Election of two members from Lok Sabha to the Advisory Council of Delhi Development Authority (DDA).

**THE MINISTER OF STATE OF THE MINISTRY OF HOUSING AND URBAN AFFAIRS, MINISTER OF STATE OF THE MINISTRY OF CIVIL AVIATION AND MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI HARDEEP SINGH PURI):** Sir, I beg to move the following:-

“That in pursuance of clause (h) of sub-section (2) and sub-section(4) of section 5 of the Delhi Development Act, 1957, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from amongst themselves to serve as members of the Advisory Council of the Delhi Development Authority for a term of four years, subject to the other provisions of the said Act”.

**माननीय सभापति :** प्रश्न यह है:

“कि दिल्ली विकास अधिनियम, 1957 की धारा 5 की उपधारा (2) के खंड (ज) और उप-धारा (4) के अनुसरण में, इस सभा के सदस्य, ऐसी रीति से जैसा कि अध्यक्ष निदेश दें, उक्त अधिनियम के अन्य उपबंधों के अधधीन दिल्ली विकास प्राधिकरण की सलाहकार परिषद के सदस्यों के रूप में चार वर्ष की अवधि तक कार्य करने के लिए अपने में से दो सदस्य निर्वाचित करें।”

प्रस्ताव स्वीकृत हुआ।